


# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

Endt. No. 671 /Confdl./2020  
I-8-2/2002 (Pt. XII)

Bilaspur, dated the 04/09/2020

Copy of letter no. A-11016/06/2020-CLS-II along with enclosures dated 21.08.2020 of the Under Secretary to the Government of India, Ministry of Labour & Employment, New Delhi regarding filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Bangalore are enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the posts of *Presiding Officer* may submit their application in the prescribed proforma so as to reach this Registry **on or before 20.09.2020** and failing which it shall be presumed that none of them are willing for the same.

  
4.9.20

(Neelam Chand Sankhla)  
Registrar General

Encl: As above

Shram Shakti Bhawan, Rafi Marg,  
New Delhi, Dated 21.08.2020

To,  
The Registrar General,  
All High Courts

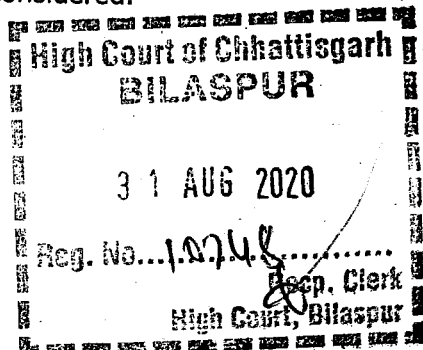
**Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Bangalore – reg.**

Sir,

I am directed to say that it is proposed to fill up the post of Presiding Officer(PO) of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC), Bangalore in terms of provisions of the Tribunal, Appellate Tribunal and other Authorities(Qualification, Experience and other Conditions of Service of Members) Rule,2020. A copy of Notification of the said rules i.e. No. G.S.R. 109(E). dated 12.2.2020 is enclosed as **Annexure-I**.

2. It is requested that this Circular may be given wide publicity and names of judicial officers, who fulfill the eligibility conditions as per Tribunal, Appellate Tribunal and other Authorities(Qualification, Experience and other Conditions of Service of Members) Rule,2020 and are willing to be appointed as Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Bangalore may please be furnished so as to reach this Ministry by 05.10.2020. The applications should be addressed to Shri Devendra Singh, Economic Advisor, Ministry of Labour & Employment, Shram Shakti Bhawan, Rafi Marg, New Delhi. The Bio-Data of each officer may be furnished in the proforma placed at **Annexure-II, III & IV** to be filled by the concerned officer and to be attested by the concerned Registrar General.

3. It may be noted that the applications with complete proforma (Annexure-II, III & IV) received on or before the stipulated date through concerned Registrar General will only be considered.



Yours faithfully,

*Satish Chander*  
(Satish Chander)

Under Secretary to the Government of India

Copy to:

1. Ministry of Law and Justice, Department of Justice, Jaisalmer House, New Delhi with the request names of Judicial Officers who are eligible and willing to be appointed to the post of the Presiding Officer of CGIT-cum-LC, Bangalore. Ministry of Law and Justice, Department of Justice is also requested to upload the request for inviting application on their website to give it wide publicity.
2. IT Cell, MoLE, with the request to upload the circular on Ministry's website

Rec.  
M. K. S.  
21/08/20

Chairperson/ President/Vice-President/ Presiding Officer / Accountant Member/ Administrative Member, Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member /Member of the said (Name of Tribunal/Appellate Tribunal/Authority) except as may be required for the due discharge of my duties as the Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/Member.

### SCHEDULE

(See rules 3 and 4)

Sl. No.	Name of Tribunal, Appellate Tribunal or Authority.	Qualification for appointment of Chairperson, Chairman, President, Vice-Chairperson, Vice-Chairman, Vice- President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member or Technical Member or Member.	Composition of Search-cum-Selection Committee
(1)	(2)	(3)	(4)
1.	Industrial Tribunal constituted by the Central Government under the Industrial Disputes Act, 1947 (14 of 1947)	A person shall not be qualified for appointment as Presiding Officer, unless he,— (a) is, or has been, a Judge of a High Court; or (b) has, for a combined period of ten years, been a District Judge and Additional District Judge.	Search-cum-Selection- Committee for the post of the Presiding Officer,— (i) Chief Justice of India or a Judge of Supreme Court nominated by him - chairperson; (ii) Outgoing Presiding Officer of the National Industrial Tribunal - member; (iii) Secretary to the Government of India, Ministry of Labour and Employment -member; (iv) Secretary to the Government of India, Ministry of Commerce (Department for Promotion of Industry and Internal Trade) - member.
2.	Income-tax Appellate Tribunal under the Income-tax Act, 1961 (43 of 1961)	(1) A person shall not be qualified for appointment as President unless he is a sitting or retired Judge of a High Court and who has completed not less than seven years of service as a Judge in a High Court or a Vice-President of the Income-tax Appellate Tribunal. (2) The Central Government may appoint one or more members of the Income-tax Appellate Tribunal to be the Vice-President or, as the case may be, Vice-Presidents thereof. (3) A person shall not be qualified for appointment as a Judicial Member, unless,— (a) he has, for a combined period of ten years, been a District Judge and Additional District Judge; or (b) he has been a member of the Indian Legal Service and has held a post of Additional Secretary or any equivalent or higher post for two years; or	Search-cum-Selection Committee for the post of the President, Vice-President, Accountant Member or Judicial Member - (i) Chief Justice of India or a Judge of the Supreme Court nominated by him - chairperson; (ii) (a) In case of appointment of President, the Outgoing President, Income-tax Appellate Tribunal-member; or (b) In case of appointment of Vice-President or Accountant Member or Judicial Member, the President, Income-tax Appellate Tribunal -member; (iii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs) - member; and

## Annexure-II

### CHECK-LIST OF DOCUMENTS TO BE SENT WITH THE APPLICATION

Name of the Officer: \_\_\_\_\_

Sl. No.	Document	Status of enclosure of document Y – Yes N – No NA – Not Applicable
1	Copies of Annual Confidential Reports/Performance Appraisal Reports of the officer during the last five years	
2	Vigilance clearance (if applicable) of the officer	
3	Integrity certificate of the officer	
4	<b>Annexure-III</b> (Proforma for Bio-Data of the Officer)	
5	<b>Annexure-IV</b> (Proforma for ACR/APAR Grading for the last five years of the Officer)	

(Sign and Seal of the Registrar General)

**Annexure-III****Proforma for Bio-data**

(to be filled by the judicial officer concerned)

1.	Name (in Full)	
2.	Date of Birth	
3.	Educational Qualification	
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post <i>(In Chronological Order)</i>  (Note: Experience with regard to Labour matters may be specifically mentioned)	
5.	Details in respect of last/current post held	Name of the last/current post
		Date of appointment to last/current post
		Date of retirement
		Scale of pay
		Last pay drawn
6.	Address for communication	
7.	Phone no.	(Office)
		(Residential)
		(Mobile)
8.	E-mail address	

Date:

Signature:

Place:

Name:

## Annexure-IV

Proforma for abstract of ACR Gradings for the last five years of each judicial officer to be considered for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Bangalore.

Name of the Officer: \_\_\_\_\_

Sl. No.	Year/Period	Details of Reporting Authority & Grading	Details of Reviewing Authority & Grading	Details of Accepting Authority & Grading
1				
2				
3				
4				
5				

(Sign and Seal of the Registrar General)